

IN THE HIGH COURT OF JHARKHAND AT RANCHI

M.A. No. 180 of 2016

With

M.A. No. 184 of 2016

Rajesh Soni & Ors..... **Appellants (In M.A. No. 180/2016)**

Dilip Soni & Ors..... **Appellants (In M.A. No. 184/2016)**

Versus

Harendra Ahir & Anr..... **Respondents (In both appeals)**

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Coram: Hon'ble Mr. Justice Ananda Sen

Through:-Video Conferencing

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For the Appellants : Mr. Vijay Kumar Sharma, Advocate

For the Insurance Company : Mr. D. C. Ghosh, Advocate

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7/25.03.2021 Both the parties submit that the dispute between the parties can be settled before the Lok Adalat.

Considering the aforesaid submission of the parties, both these matters are referred to the 'National Lok Adalat', scheduled to be held on **10th April, 2021.**

(Ananda Sen, J)

Mukund/-